

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE, PUNE**

**Original Application No.36/2024(WZ)**

Ibra Mashnaji Konapur & Anr. ... Applicants

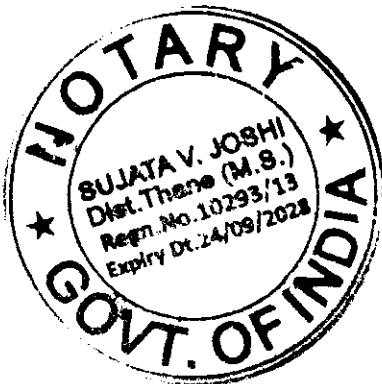
v/s

Union of India & Ors. ... Respondents

**Affidavit on behalf of the Maharashtra Pollution Control  
Board i.e. Respondent No.5**

I, Anand Katole, Aged-Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Thane-II, having office at Plot No.P-30, 5<sup>th</sup> Floor, Office Complex Building, Wagle Industrial Estate, Mulund Checknaka, Thane (West)-400 604, do hereby solemnly affirm and state as under:-

1. I am filing this Affidavit in compliance of the order dated 25/9/2024 passed by the Hon'ble NGT, WZ, Pune.
2. I say and submit that the Applicant has filed the present Application alleging that M/s.J.K. Developers (Project Proponent-PP) is constructing illegal residential and commercial buildings at Project "Iris" situated at Survey Nos.21/1 & 24/1(P) and New S.No.24/2, 20/6(P), Village: Ghodbandar, Dist : Thane.



3. I say and submit that in compliance of the Order dated 13/2/2024 passed by this Hon'ble NGT, a Joint Committee has submitted its Report before the Hon'ble NGT vide e-mail dated 26/7/2024, which was taken on record.

4. I say and submit that the Respondent Board has granted 1<sup>st</sup> Consent to Operate (Part-I) dated 2/7/2021 for construction of aforesaid residential and commercial project, subject to certain terms and conditions, which was valid upto 30/4/2023. The said consent was renewed vide Consent to Operate (Part-II) dated 14/1/2024, subject to certain terms and conditions, which is valid upto 30/4/2026. Thereafter, the Respondent Board has granted 1<sup>st</sup> Consent to Operate (Part-III) dated 22/6/2024 for the aforesaid project under 'Red' category, subject to certain terms and conditions, which is valid upto 30/4/2028. A copy of the Consent to Operate dated 22/6/2024 is enclosed herewith and marked as an **Annexure-'I'**.

5. I say and submit that in order to verify the compliance of consent conditions, the Officials of the Respondent Board visited the above site on 10/12/2024 and observed as follows:-

- (i) Project Proponent (PP) has provided underground sewage treatment plants 250.0 CMD and 450.0 CMD with MBBR technology – Settling Tank – Filter feed Tank – Sludge Holding Tank – Pressure sand filter – Activated carbon filter- UV System – Treated sewage collection tank – Flushing and Gardening and



remaining is being discharged into municipal sewer. Treated water used for flushing and gardening.

- (ii) PP has installed OWC having capacity 500 kg/D and found in operation. Converted waste is used as a manure.
- (iii) Bank Guarantee of Rs.10 Lakh and Rs.2 Lakhs submitted, which are valid upto 2027.
- (iv) PP has obtained Consent to Operate (Part-I, II, III). Occupancy is observed in all buildings except building No.K, now applied for remaining building No.K.

A copy of the visit report dated 10/12/2024 is enclosed herewith and marked as an **Annexure-‘II’**.

I say and submit that during the aforesaid visit on 10.12.2024, the Official of the Respondent Board at Thane collected the JVS samples from the Outlets of Sewage Treatment Plants provided by the Respondent-PP, shows that the parameters are within limits. Copies of the analysis results are enclosed herewith and marked as an **Annexure-‘III’ collectively**.

Solemnly affirmed on this 21 day of Feb, 2025 at Thane

For and on behalf of Maharashtra Pollution Control Board

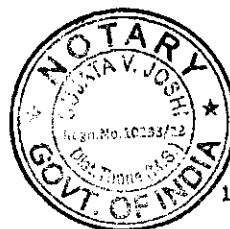
(Anand Katole )

Sub-Regional Officer, Thane-II

**BEFORE ME  
NOTARY**

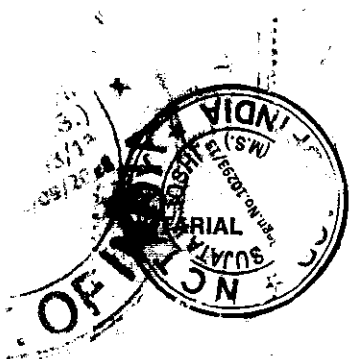
**SUJATA V. JOSHI  
ADVOCATE & NOTARY**

101/102, Vishal Bldg., Station Road,  
Kalwa (W), Thane-400 605.



**NOTED & REGISTERED**  
Sr. No. 867/2025

21 FEB 2025



NOTARIAL

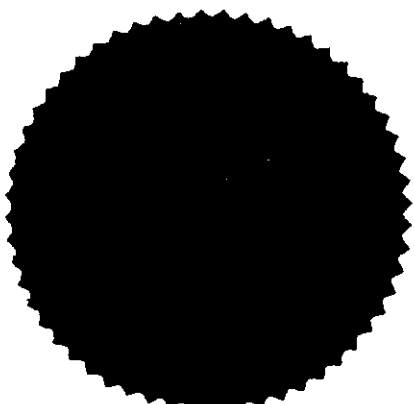


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Place : Thane  
Date : 21.02.25



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
Fax: 24023516  
Website: <http://mpcb.gov.in>  
Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
and 4th floor, Opp. Cine  
Planet Cinema, Near Sion  
Circle, Sion (E),  
Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/CC/UAN No.0000193651/CO/2406001904

Date: 22/06/2024

To,

M/s. J K Developers

Wings A, B, I of "IRIS" located at S. No. 21  
H. No. 1, Old S. No 24 H. No. 1 & Now New  
S. No. 24 H.No.2, S.No.20 H.No.6 (Part), S.  
No. 20 H. No.7 (Part), Ghodbunder, Thane  
401107



## Sub: 1st Consent to Operate (part-III) Residential cum Commercial Building Construction Project granted under Red category

- Ref:**
- Consent to Establish with Expansion vide no.Format1.0/CC/UAN No.0000145567/CE/2212001948 dtd. 16/10/2022
  - 1st Consent to Operate (Part-II) granted vide no. Format1.0/CC/UAN No.0000153688/CO/2302000955 dtd. 14/02/2023 valid upto 31/01/2026
  - Renewal of consent to operate (Part -I) granted vide no. Format1.0/CC/UAN No.0000177173/CR/2401001659 dtd. 14/01/2024 valid upto 30/04/2026
  - Environment Clearance granted vide no. SIA/MH/MIS/256930/2022 dtd. 13.09.2022
  - Minutes of 2nd Consent Committee Meeting held on dt: 29/04/2024

Your application NO. MPCB-CONSENT-0000193651

For: grant of 1st Consent to Operate (part-III) under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- 1st Consent to Operate (Part-III) is granted for a period valid up to: 30/04/2028**
- The capital investment of the project is Rs.89.55 Cr. (As per C.A Certificate submitted by industry).**
- The 1st Consent to Operate (part-III) is valid for Residential cum Commercial Building Construction Project named as M/s. JK Developers, Wings A, B, I of "IRIS" located at S. No. 21 H. No. 1, Old S. No 24 H. No. 1 & Now New S. No. 24 H.No.2, S.No.20 H.No.6 (Part), S. No. 20 H. No.7 (Part), Ghodbunder, Thane -401107 on Total Plot Area of 19363.00 sq.mt for completed construction BUA of 23031.10 sq.mt out of Total Construction BUA 97373.47 sq.mt as per EC granted dated ; 13/09/2022 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Consent to Establish with Expansion vide granted dtd. 26/12/2022	19363.00	97373.47

2	Environment Clearance granted dtd. 13.09.2022	19363.00	97373.47
3	1st Consent to Operate ( Part-II) granted dtd. 14/02/2023 valid upto 31/01/2026	19363.00	29323.02
4	Renewal of consent to operate (Part - I) dtd. 14/01/2024 valid upto 30/04/2026	19363.00	32545.61

**4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	-	-
2.	Domestic effluent	84	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

**5. Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	DG Set (450 KVA)	1	As per Schedule -II

**6. Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	STP SLUDGE	9 Kg/Day	Filter Press	used as manure
2	DRY WASTE	194 Kg/Day	Segregation	Segragate & Handed over to Local body
3	WET WASTE	130 Kg/Day	Composting	Used as Manure

**7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall operate the Organic waste digester with composting facility or biodigester with composting facility effectively
11. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
12. The treated domestic effluent shall be 60 % recycled for secondary purpose such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body

13. Project Proponent shall comply with the consent conditions and submit Bank Guarantee of Rs. 10 Lakhs towards compliance of the same.
14. The project proponent shall comply with conditions stipulated in Environmental Clearance granted vide no: Environment Clearance granted vide no. SIA/MH/MIS/256930/2022 dtd. 13.09.2022

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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**Signed by: Dr. Avinash Dhakne**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2024-06-22 23:06:02 IST

#### Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500000.00	MPCB-DR-23976	01/02/2024	NEFT

#### Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Thane II  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

## SCHEDULE-I

### **Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided MBBR based Sewage Treatment Plants (STPs) of combined capacity **450 CMD for treatment of domestic effluent of 84 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	<i>Limiting concentration not to exceed in mg/l, except for pH</i>
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
  - 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  - 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	97.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening/Other consumption	0

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

## SCHEDULE-II

### Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	DG Set (450 KVA)	Acoustic Enclosure	5.00	HSD 45 Ltr/Hr	-	SO <sub>2</sub>	21.6 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- a) The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - b) The toilet shall be provided with exhaust system connected to chimney through ducting.
  - c) The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - d) The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III****Details of Bank Guarantees:**

<b>Sr. No.</b>	<b>Consent(C2E/C2O/C2R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
1	1st Consent to Operate (Part-III)	Rs. 10 Lakh	15 days	Towards Compliance of EC & Consent conditions	30/04/2028	30/04/2029

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

**# Existing BG obtained for above purpose if any may be extended for period of validity as above.**

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				



## SCHEDULE-IV

### **General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.

# 1058

- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD****Sub-Regional Office, Thane-II**

Tel : 25802272

Fax : 25805398

Visit us at:

Website : <http://mpcb.gov.in/>E-mail Id: [srothane2@mpcb.gov.in](mailto:srothane2@mpcb.gov.in)

5<sup>th</sup> Floor, Office Complex Bldg.,  
Near Mulund Check Naka,  
Wagale Estate,  
Thane-400 604

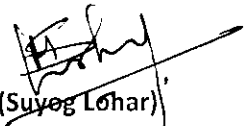
Date: 10 / 12 / 2024

**VISIT REPORT**

1. Name & Address of the Industry :- M/s. J K Developers  
Row house & Club house of "IRIS" located at  
S. No. 21 H. No. 1, Old S. No 24 H. No. 1 & Now  
New S. No. 24 H.No.2, S.No.20 H.No.6 (Part), S.  
No. 20 H. No.7 (Part), Ghodbunder, Tal & Dist:  
Thane,
2. Person Contacted :- Suyog Lohar
3. Contact Details :- Ph. 9870449295  
E-mail:- [umeshray@hotmail.com](mailto:umeshray@hotmail.com)
4. Consent Status :- 30.04.2028 (part Consent to operate)



**5. Observation:**

- a. Building and construction project is inspected on 10.12.2024 to verify the compliances of consent conditions.
- b. PP has provided under ground sewage treatment plants 2 no.s having capacity 250.0 CMD and 450.0 CMD with MBBR technology. Bar Screen Chamber - Collection tank - MBBR - Settling Tank - Filter feed Tank - Sludge Holding Tank - Pressure sand filter - Activated carbon filter - UV System - Treated sewage collection tank - Flushing and Gardening and remaining is being discharged into municipal sewer. Treated water used for flushing and gardening. JVS sample collected.
- c. PP has installed OWC having capacity 500 Kg/D and found in operation. Converted waste is used as a manure.
- d. Bank Guarantee of Rs. 10.00 Lakhs and 2.0 Lakhs submitted having validity 2027.
- e. PP has obtained consent to operate (part-I, II, III). Occupancy is observed in all buildings except building no. K, now applied for remaining building no. K.
- f. PP has provided landscape on mother earth and podium.

  
(Suyog Lohar)  
Industry's Representative

  
FO/SRO/RO

1060

 "Your Service is our Duty"	<b>MAHARASHTRA POLLUTION CONTROL BOARD</b> <b>Regional Laboratory, Thane.</b> Office complex building, 5th floor, Wagle Estate, Near Mulund Check Naka, Thane- 400604, Tel : 022-25820423 e-mail : sothanelab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11520
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-11520</b>	Issue Date: 30-03-2023 Validity: 29-03-2025
<b>Certification Standards:- ISO 45001: 2018, 944015/r1-S-7</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: Validity:

<b>Test Report No.: MPCB/RL-Thane/JVS/24-25/12/63-A</b>	<b>Date:</b> 27/12/2024 03:20 PM
<b>ULR No.: TC-1152024000000992F</b>	

### Test Report-Water (JVS)

Field Sample ID	BR-0087111	Type of Industry	Red (LSI)	
Name & Address of the Industry	M/s. J K Developers			
Industry Consent No./UAN No.	MPCB-CONSENT-0000153688	Type of Sample	Water	
Sample collected by (Officer Name)	FO-Thane II (Mrs. Smita Vanave) (SRO-Thane II)	Location of sample collection	Outlet - 450 CMD	
Seal No.:	241	Method of sample collection	Grab	
Sample Collection	Date	10/12/2024	Total No. of Containers	1
	Time	04:55 PM	Nature/Description of Sample	-

<b>Lab ID</b>	<b>MPCB/RL-Thane/JVS/24-25/590</b>			
Received by lab	Date	11/12/2024	Anylysis Started On	13/12/2024 01:09 PM
	Time	03:52 PM	Anylysis Completed On	27/12/2024 03:19 PM
Sample recived by (Name & Designation)	Dr. Smita Wagh (Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	pH	7.2		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Suspended Solids ( SS )	18.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)

Sr.No	Parameter	Results	Unit	Test Method
3	Biochemical Oxygen Demand (BOD)	6.0	mg/l	IS 3025 (Part 44)
4	Chemical Oxygen Demand (COD)	16.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)

**Remarks:**

**Approved & Reviewed By**

**Dr. Smita Wagh**  
Scientific Officer,  
I/c Regional Laboratory,  
Thane,

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Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, THANE**

Phone no. : 022-25820423  
Visit us at : <http://mpcb.gov.in>  
mail : [sothanelab@mpcb.gov.in](mailto:sothanelab@mpcb.gov.in)



Office complex building, 5th floor, Wagle Estate, Near Mulund Check Naka, Thane-400604

**Test Report No.: MPCB/RL-Thane/JVS/24-25/12/63-B**

**Date: 27/12/2024 03:20 PM**

**Analysis Report-Water (JVS)**

<b>Field Sample ID :</b>	BR-0087111		
<b>Name &amp; Address of the Industry</b>	M/s. J K Developers O21 Building and construction project more than 20,000 sq. m built up area		
<b>Sampling Location :</b>	STP (Outlet - 450 CMD)		
<b>Lab code :</b>	MPCB/RL-Thane/JVS/24-25/590		
<b>Sampling Method(s) :</b>		<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling drawn by (Officer name):</b>	FO-Thane II (Mrs. Smita Vanave)	<b>Sample Volume Received :</b>	
<b>Sample submitted by (Name) :</b>	FO-Thane II (Mrs. Smita Vanave) (SRO-Thane II)	<b>Seal No. :</b>	241
<b>Date of Sample Collection.(dd/mm/yyyy) :</b>	10/12/2024 04:55 PM	<b>Date of Sample receipt to Laboratory (dd/mm/yyyy) :</b>	11/12/2024 03:52 PM
<b>Analysis start Date (dd/mm/yyyy). :</b>	13/12/2024 01:09 PM	<b>Analysis end Date (dd/mm/yyyy). :</b>	27/12/2024 03:19 PM

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted
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Sr.No	Parameter	Results	Unit	Method Adopted
3	Ammonical Nitrogen	14.52	mg/l	

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed

**Remarks:**

**Remark for Amended Report:**

**Remark: - Note: This test report refers only to the sample submitted for the testing.**

**Results Compiled by:** Dr. Smita Wagh

**Results Approved by:** Dr. Smita Wagh

**Results Reviewed by:** Dr. Smita Wagh

*# This is an Electronically generated report does not require signature*



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Note :

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**Dr. Smita Wagh**  
Scientific Officer,  
I/c Regional Laboratory,  
Thane,

End of The Report

 <p>MAHARASHTRA "Your Service is our Duty"</p>	<p><b>MAHARASHTRA POLLUTION CONTROL BOARD</b>  <b>Regional Laboratory, Thane.</b>  Office complex building, 5th floor, Wagle Estate, Near  Mulund Check Naka, Thane- 400604, Tel : 022-25820423  e-mail : sothanelab@mpcb.gov.in  website : http://mpcb.gov.in</p>	 <p>TC-11520</p>
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-11520</b>	Issue Date: 30-03-2023 Validity: 29-03-2025
<b>Certification Standards:- ISO 45001: 2018, 944015/r1-S-7</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: Validity:

<b>Test Report No.: MPCB/RL-Thane/JVS/24-25/12/65-A</b>	<b>Date:</b> 27/12/2024 03:21 PM
<b>ULR No.: TC-1152024000000993F</b>	

### Test Report-Water (JVS)

Field Sample ID	BR-0087110	Type of Industry	Red (LSI)	
Name & Address of the Industry	M/s. J K Developers			
Industry Consent No./UAN No.	MPCB-CONSENT-0000153688	Type of Sample	Water	
Sample collected by (Officer Name)	FO-Thane II (Mrs. Smita Vanave) (SRO-Thane II)	Location of sample collection	Outlet - 250 CMD	
Seal No.:	241	Method of sample collection	Grab	
Sample Collection	Date	10/12/2024	Total No. of Containers	1
	Time	04:45 PM	Nature/Description of Sample	-

<b>Lab ID</b>	<b>MPCB/RL-Thane/JVS/24-25/589</b>			
Received by lab	Date	11/12/2024	Anylysis Started On	13/12/2024 01:09 PM
	Time	03:52 PM	Anylysis Completed On	27/12/2024 03:21 PM
Sample recived by (Name & Designation)	Dr. Smita Wagh (Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	pH	8.0		APHA 24th Edition 4500-H+ B (Electrometric Method)
2	Suspended Solids ( SS )	16.0	mg/l	APHA 24th Edition 2540 D (Gravimetric Method)

Sr.No	Parameter	Results	Unit	Test Method
3	Biochemical Oxygen Demand (BOD)	6.0	mg/l	IS 3025 (Part 44)
4	Chemical Oxygen Demand (COD)	16.0	mg/l	APHA 24th Edition 5220 B (Open Reflux Method)

**Remarks:**

**Approved & Reviewed By**

**Dr. Smita Wagh**  
Scientific Officer,  
I/c Regional Laboratory,  
Thane,

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**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL LABORATORY, THANE**

Phone no. : 022-25820423  
Visit us at : <http://mpcb.gov.in>  
mail : [sothanelab@mpcb.gov.in](mailto:sothanelab@mpcb.gov.in)



Office complex building, 5th floor, Wagle Estate, Near Mulund Check Naka, Thane-400604

**Test Report No.: MPCB/RL-Thane/JVS/24-25/12/65-B**

**Date:** 27/12/2024 03:21 PM

**Analysis Report-Water (JVS)**

<b>Field Sample ID :</b>	BR-0087110		
<b>Name &amp; Address of the Industry</b>	M/s. J K Developers O21 Building and construction project more than 20,000 sq. m built up area		
<b>Sampling Location :</b>	STP (Outlet - 250 CMD)		
<b>Lab code :</b>	MPCB/RL-Thane/JVS/24-25/589		
<b>Sampling Method(s) :</b>		<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling drawn by (Officer name):</b>	FO-Thane II (Mrs. Smita Vanave)	<b>Sample Volume Received :</b>	
<b>Sample submitted by (Name) :</b>	FO-Thane II (Mrs. Smita Vanave) (SRO-Thane II)	<b>Seal No. :</b>	241
<b>Date of Sample Collection.(dd/mm/yyyy) :</b>	10/12/2024 04:45 PM	<b>Date of Sample receipt to Laboratory (dd/mm/yyyy) :</b>	11/12/2024 03:52 PM
<b>Analysis start Date (dd/mm/yyyy). :</b>	13/12/2024 01:09 PM	<b>Analysis end Date (dd/mm/yyyy). :</b>	27/12/2024 03:21 PM

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted
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Sr.No	Parameter	Results	Unit	Method Adopted
3	Ammonical Nitrogen	13.56	mg/l	

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**Remarks:**

**Remark for Amended Report:**

**Remark: - Note: This test report refers only to the sample submitted for the testing.**

**Results Compiled by:** Dr. Smita Wagh

**Results Approved by:** Dr. Smita Wagh

**Results Reviewed by:** Dr. Smita Wagh

*# This is an Electronically generated report does not require signature*

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Note :

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